

| 1 | 2 | 3 |
|--------------------------|----------------------|------------|
| 12. | Madhya Pradesh | 65 |
| 13. | Maharashtra | 90 |
| 14. | Manipur | 10 |
| 15. | Meghalaya | 7 |
| 16. | Mizoram | 4 |
| 17. | Nagaland | 6 |
| 18. | Orissa | 39 |
| 19. | Punjab | 22 |
| 20. | Rajasthan | 43 |
| 21. | Sikkim | 4 |
| 22. | Tamil Nadu | 93 |
| 23. | Tripura | 7 |
| 24. | Uttar Pradesh | 76 |
| 25. | West Bengal | 60 |
| UNION TERRITORIES | | |
| 1. | A & N Islands | 1 |
| 2. | Dadar & Nagar Haveli | 2 |
| 3. | Daman & Diu | 1 |
| 4. | Lakshadweep | 1 |
| 5. | Pondicherry | 6 |
| Total | | 845 |

Naptha Based Power Projects

738. SHRI MULLAPPALLY RAMACHANDRAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have received requests from the State Governments and particularly from Kerala for grant of fuel linkage for their Naptha based power projects;

(b) if so, the quantum of Naptha (fuel) sought by each State;

(c) the decision of the Union Government in this regard; and

(d) whether the State Governments have indicated the names of their power projects for which the fuel linkage is sought for?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI): (a) to (d) Various states including Kerala are requesting, from time to time, for allocation of naphtha/liquid fuel for various liquid fuel based power projects proposed to be set up in the respective states. In view of the proposals being far more than the availability of naphtha/liquid fuels, all the liquid fuel proposals were reviewed by the Government of India, and detailed guidelines were issued to the concerned states for recommending projects for naphtha/liquid fuel linkage within

the capacity (in MW) allocated to respective states. States are making project-wise recommendations for provisional fuel linkage.

Out of Turn Allotment

739. SHRI JAI PRAKASH (HARDOI): Will the PRIME MINISTER be pleased to refer to the answer given to Unstarred Question No. 1843 dated December 4, 1996 regarding out of turn allotment and state:

(a) whether the Supreme Court has since given judgement in the matter;

(b) if so, the details thereof; and

(c) the action taken by the Government to implement the orders of the Court and the time by which the houses are likely to be got vacated?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) Yes, Sir.

(b) The details are given in the Statement enclosed;

(c) The new list of out of turn allottees who will have to face eviction in terms of the Order of the Supreme Court has been prepared and notices for eviction shall be issued by 23.3.97. The houses are likely to be vacated by 23.6.97.

Statement

Main Features of Supreme Court Order dated 23.12.96 in Writ Petition (Civil No.585/94).

Supreme Court of India in its Judgement dated 23.12.96 has directed that all out of turn allottees of type-III and above accommodation, except those whose names were included erroneously, who were given change of accommodation in the same type, and those who were given allotment on medical ground within existing policy, would face eviction, in case their date of priority have not been covered for inturn allotment by the date(s) the two reports of Gupta Committee (Constituted by the Supreme Court) were submitted. Further all the allottees, whose date of priority are not covered by 5.2.97 i.e. 6 weeks from the date of Judgement shall face eviction. The Court has further directed that:-

(i) The Government shall get the medical cases, where out of turn allotment was made outside the existing policy, examined by a high powered Medical Board within two months, with a view to ascertain whether such out of turn allotment were justified on medical ground or not.

(ii) The out of turn allottees would pay twice the licence fee in respect of type-III quarters and three times the licence fee in respect of type-IV and above accommodation.

(iii) The out of turn allottees who are likely to retire by 26.9.97 (30.9.97) would be allowed to retain

the accommodation subject to payment of enhanced licence fee, as applicable.

- (iv) The out of turn allottees entitled to lower type of accommodation on in-turn basis or if they were previously occupying any accommodation of lower type, will be allotted alternative accommodation provided enhanced licence fee is deposited within a period of two months.
- (v) The officers of All India Service who are occupying general pool quarters, despite being eligible to the quarters in Tenure Pool, though not actually allotted, would be evicted.

2. A new list were to be drawn in terms of the Court order within two months, i.e. by 23.2.97, and allottees liable to be evicted shall be served individual notices within 30 days, thereafter requiring them to vacate the premises within 90 days of the notice.

3. The additional licence fee collected from out of turn allottees may be kept in a separate fund and Government should work out a scheme to compensate those Government employees who were denied allotment, despite having become eligible on inturn basis.

4. The Government shall frame appropriate rules relating to out of turn allotments and will duly notify the same within a period of three months. While making out of turn allotment, speaking orders would be passed giving the reasons and list of such allottees shall be notified and circulated to all the Government Departments. An yearly statement would be laid on the Table of the each House of the Parliament. The extent of out of turn allotments would be 5% in each type of houses which would fall vacant in one year. Freedom fighters artists and social workers may be considered for discretionary allotment from the quota of 5%, if guidelines so framed permitted. The journalists, shall be considered for allotment from Press Pool in accordance with the guidelines to be framed, as per the recommendations of the Press Council of India.

5. Political Parties would be entitled to allotment as per the policy to be framed by the Government. Regarding the number of units to be allotted to a Political Party, the Government should abide by the advice given by the Speaker of Lok Sabha and Vice-Chairman of Rajya Sabha. Other organisations would not be entitled to allotment from General Pool but could be adjusted for allotment within the ceiling of 5%, if the rules framed in this regard so permitted.

6. Supreme Court has held that the waiver orders, as passed, in 127 cases by the Cabinet Committee on Accommodation during 1992-95 have no sanction of law and, therefore, while undertaking recovery, the same shall be ignored. The Court has also directed the Government to initiate/expedite recovery proceedings against all the persons owning Government dues, within a time frame and had desired that a compliance report be filed in the second week of April, 1997.

7. The Supreme Court has held that the subletting of Government accommodation is a grave mis-conduct on the part of Government servant and therefore, it would be obligatory for the Disciplinary Authority to initiate disciplinary proceedings against him under Rule 14 of CCS(CCA) Rules, 1965 (Major Penalty).

8. While rejecting the plea made before it for abolition of the Tenure Pool, Supreme Court has recommended earmarking of bungalows for various dignitaries such as Speaker, Lok Sabha, Vice Chairman, Rajya Sabha, Judges of Supreme Court/High Court and various other constitutional/statutory appointees.

9. The Court has also laid emphasis on construction of more government quarters to meet existing demand and has suggested that a high powered committee, which may include employees representatives as well, be formed to consider the need for building more accommodation.

Exploration of Gas

740. SHRI AJAY MUKHOPADHYAY: Will the PRIME MINISTER be pleased to refer to the reply given to starred question No.18 on 20.11.96 and state:

(a) whether any action has been taken on the basis of the Kinston Report on the exploration of Gas and Oil in West Bengal;

(b) if so, the details thereof; and

(c) if not, the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):

(a) Yes, Sir.

(b) The details are given in the Statement enclosed;

(c) Does not arise in view of reply to parts (a) and (b).

Statement

Follow up action on the Report entitled "Bengal Basin evaluation and exploration Recommendations" submitted by John Kingston.

(A) Eocene Carbonate Prospect

- Processing of 3D data of Golf-green (Phase I & II) has been completed and interpretation of the data is in progress.

Reprocessing of 3D data of Amtala area (acquired by the Russians) is in progress.

Further acquisition of 3D data in the south of Amtala area will be decided after confirming the carbonate build-up within Eocene Limestone from the interpretation of the processed data in Golf-Green and Amtala.